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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

LIBRARY

No.350/01333/2015

Date of order : 24.09.2015

Present : Hon'ble Mrs. Bidisha Banerjee, Judicial Member

Hon'ble Mr. R. Bandyopadhyay, Administrative Member

SUDARSHAN RAI & ANR.

VS.
UNION OF INDIA & ORS.

For the applicants : Mr. N. Roy, counsel

For the respondents : Mr. A.K. Banerjee, counsel

ORDER

Per Mrs. B. Banerjee, J.M.

Heard Id. counsel for the parties.

2. It is the contention of the Id. counsel for the applicant that the applicant, Sudarshan Rai has been selected in a selection process initiated in view of the Largess Scheme of the Railways and his name appeared at Srl. No. 1 in the list prepared by the authorities in terms of the said scheme which contains the names of 27 persons including the applicant. (Annexure A-4). It is submitted by Id. counsel for the applicant that the persons whose names appeared at Srl. Nos. 2 to 27 of the said list, were given appointment whereas the applicant was not considered for such appointment.

3. The applicant preferred a representation to the Divisional Railway Manager, Eastern Railway, Sealdah Division, Sealdah seeking appointment under the Largess Scheme. Id. counsel for the applicant

submits that the applicant would be satisfied if a direction is given to Respondent No.3 to consider the grievance of the applicant and dispose of the representation as per rules within a stipulated period.

Ld. counsel for the respondents has no objection to such prayer.

4. In such view of the matter, the O.A. is disposed of with a direction to the Respondent No.3 or any other competent authority to give a personal hearing to the applicants within a month from the date of communication of this order and decide his claim with a reasoned and speaking order in accordance with law within a period of two months thereafter. In case nothing stands in the way appropriate orders be passed in respect of the applicants. No cost.

(R. Bandyopadhyay)
Administrative Member

(Bidisha Banerjee)
Judicial Member

s.b